GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA

UNSTARRED QUESTION NO. 3628 TO BE ANSWERED ON 20.12.2021

Salary to KV Teachers

3628. SHRI ANTO ANTONY:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government has received a representation regarding denial of salary and other perks to Kendriya Vidyalaya employees during Covid-19 pandemic;
- (b) if so, the details thereof and the response of the Government;
- whether the Government has received a representation of Ex-PGT Biology, Kendriya Vidyalaya, CECRI, Karaikudi, Sivaganga regarding denial of Salary, recovery of salary and other benefits;
- (d) if so, the details thereof;
- (e) whether the Government has given a reply of Unstarred Question on 08.03.21 that the Government has not denied salary and other benefits of Government employees including Kendriya Vidyalaya teachers during Covid-19 pandemic; and
- (f) if so, the details thereof and the response of the Government thereto?

ANSWER MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SMT. ANNPURNA DEVI)

(a) to (d) Yes, Sir. Kendriya Vidyalaya Sangathan (KVS) has informed that a few representations from employees have been received, which have been disposed of. Instructions have also been issued by KVS in this regard. A representation dated 13.10.2020 was also received by KVS from Ex-Post Graduate Teacher (Biology), Kendriya Vidyalaya (KV), CECRI, Karaikudi for non-payment of salary. The representation was disposed of by KVS by way of granting leave of kind due. (e) & (f) Yes, Sir. A copy of the reply to the Lok Sabha Unstarred Question No. 2207 dated 08.03.2021 is annexed.

ANNEXURE REFERRED TO IN REPLY TO PARTS (e) & (f) OF THE LOK SABHA UNSTARRED QUESTION NO. 3628RAISED BY RAISED BY SHRI ANTO ANTONY, HON'BLE MEMBER OF PARLIAMENT TO BE ANSWERED ON 20/12/2021 REGARDING SALARY TO KV TEACHERS.

GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA

UNSTARRED QUESTION NO. 2207 TO BE ANSWERED ON 08.03.2021

WORKING DURING HOLIDAYS IN KENDRIYA VIDYALAYAS

2207. SHRI NISITH PRAMANIK:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the employees of Kendriya Vidyalayas have been called to work during holidays vacation without any benefit like extra EL or compensatory leave;
- (b) if so, the details thereof and action taken thereon;
- whether any financial assistance provided to employees for purchase of electronic devices or mobile connections data plan for teaching or reimbursement of bills;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether salary was deducted of teachers who were out of station but took regular online classes and if so, the details thereof;
- (f) whether the complaints have been received in KVs regarding denial of Transport allowance, calling in school unofficially through phone and not allowing to sign attendance register, discrepencies or discretion in grant of TA;
- (g) if so, the details thereof;
- (h) whether the representations have been received from stakeholders regarding pending issues for resolution in Kendriya Vidyalaya ; and
- (i) if so, the steps taken/being taken by the Government in this regard?

ANSWER

MINISTER OF EDUCATION (SHRI RAMESH POKHRIYAL 'NISHANK')

(a) to (e) No, Sir.

(f) to (i) Transport Allowance is regulated as per extant orders issued by the Government of India from time to time, which are also applicable to Kendriya Vidyalaya Sangathan (KVS). KVS has informed that a few representations from teachers have been received, which have been disposed of. Instructions have also been issued by KVS in this regard.
